

BY SPEED POST

F.No. 44(5)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhavan, New Delhi,
Dated 14.7.2015

To,
Shri S K Sharma,
244-A, Industrial Area-A,
Ludhiana – 141003 (Pb)

Sub.: Appeal under section 19(1) of RTI Act, 2005-reg.

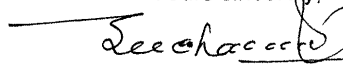
Sir,
Please refer to your appeal dated 28.6.2015 which has been received in this office 7.7.2015 regarding furnishing of information sought under RTI Act, 2005.

2. Your appeal has been examined and it is found that the point-wise information given by the CPIO is correct vide his letter dated 23.6.2015 is already sent to you (copy enclosed). All details are available at WWW.hcch.net.

3. Serial No. 4&5 has already cover by the CPIO and Serial No. 6 is in the nature of quarry and amounting to seeking legal advice so it is not covered under the definition of information as given under section 2(f) of the RTI Act, 2005. It may not be out of place to mention that under RTI Act, 2005, obligation upon the public authority is to provide information which has been available with it. The public authority is not under obligation to create an information. However, a copy of Hague Convention is enclosed.

3. If you are not agree to the information you may file appeal before 2nd Appellate Authority CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Kama Place, New Delhi-66 within the time period as prescribed under the provision of RTI Act, 2005.

Yours sincerely,


(SURESH CHANDRA)
1ST Appellate Authority
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Copy to :

1. CPIO, Sh. R K Srivastava, Department of Legal Affairs, (Judicial Section).
2. RTI Cell, Ministry of Law & Justice, Department of Legal Affairs.
3. NIC.

Ms. S. K. Sharma